

(vii) **Need to Safeguard the Interests of Ccangrowers of Andhra Pradesh**

[English]

SHRI SOBHADREESWARA RAO VADDE (Vijayawada): The Union Government has fixed the statutory minimum price for sugarcane at Rs. 26/- per quintal at recovery of 8.5 per cent. The statutory minimum price for sugarcane being announced by the Union Government over the last several years does not reflect the actual cost of production of sugarcane because of which several State Governments have been announcing revised prices. In Andhra Pradesh the State Government has been advising the factories to pay Rs. 55/- per quintal extra. But this year the State Government has announced only Rs. 35/- in addition to the statutory minimum price as a result of which the sugarcane growers are very much worried. The total production of sugarcane in Andhra Pradesh may come down next year. So, the Union Government must come forward with a revised Bhargava formula relating to the additional price payable to the cane growers out of extra realisations derived by the sugar factories. Because the percentage of free sale sugar quota has increased from 35 per cent to 50 per cent, the price of molasses has been enhanced, delicensing of production of industrial alcohol has taken place, the factories are going to mop up huge profits out of which at least 70 per cent should be passed on to the farmers. This measure is essential to keep up the trend of higher cane production resulting in availability of more sugar with the Government to earn precious foreign exchange.

(viii) **Need to issue Indian Unity certificate of deposits-Sardar Sarovar Series' for raising funds for Sardar Sarovar Project**

SHRI HARIN PATHAK (Ahmedabad):

The non-Resident Indians belonging to the Gujarati community residing in U. S. A. and U. K. have shown their interest to the development of the Narmada river Valley basin particularly the Sardar Sarovar Project.

The Non-Resident Indians would make resources available on a long term basis for ensuring that the Sardar Sarovar Project is completed in time. The Government of Gujarat Submitted a proposal to the Government of India in November, 1990 for floating of NRI Bonds for the Sardar Sarovar Project (SSP). The proposal was examined in detail by the Government of India and it was decided to issue these Bonds and a part of the rupee equivalent of the foreign exchange raised was to be lent to the project on terms to be negotiated. It was further decided that the issue should be made by the State Bank of India and be captioned as 'Indian Unity Certificate of Deposits - Sardar Sarovar Series'. Thereafter, a series of meetings will held with the Union Government and the terms and conditions of the issue were finalised. A new date for the issue is yet to be fixed. There are firm indications of support from the Gujarati community in USA, UK and Africa for the project and issue of these certificates of deposits is expected to yield at least US \$ 250 million. Mobilisation of resources from Gujaratis abroad would benefit the Government of India in raising additional foreign exchange in drawing a part of funds raised in Indian rupees for the project.

I request the Central Government to approve the issue of "Indian Unity Certificate of Deposits-Sardar Sarovar Series" with the same terms and conditions as Indian Development Bonds.

13.06 hrs.

The Lok Sabha then adjourned for Lunch till ten minutes past Fourteen of the Clock